

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/00600/2016**

**DATE OF ORDER:** 28.07.2016

**CORAM**

**HON'BLE MR. SANJEEV KUMAR KAUSHIK, JUDICIAL MEMBER  
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Preetaj Parshari S/o Shri Diwakar Parshari R/o House No. D-118, Shanti Nagar, Hatwara Road, Jaipur at present working on the post of E.C.G. Technician ESIC Model Hospital, Jaipur, Rajasthan, age 35 years.

....Applicant

Mr. Govind Sharma, counsel for applicant.

**VERSUS**

1. Union of India through Director General, ESIC Head Quarter Panchdeep Bhawan, CIG Road, New Delhi – 110001.
2. Medical Superintendent, ESIC Model Hospital, Laxmi Nagar, Ajmer Road, Jaipur (Raj.) – 302006.

....Respondents

**ORDER**

**(Per MR. SANJEEV KUMAR KAUSHIK, JUDICIAL MEMBER)**

The present Original Application has been filed by the applicant seeking a direction from the court to the respondents to decide the legal notice dated 06.06.2016 (Annexure A/1) served on behalf of the applicant.

2. Heard learned counsel for the applicant. He submitted that before serving legal notice dated 06.06.2016 to the respondents, the applicant had already submitted various representations (Annexure A/7), which have also not been decided by the respondents, as can be seen from letter Annexure A/8 dated 12<sup>th</sup> September, 2015. Therefore, learned counsel for the applicant made a statement at the bar that he will be satisfied if a direction is issued to the respondents to consider and decide the pending legal notice of the applicant by a speaking and reasoned order in accordance with rules and law.

3. In view of the above, there is no need to issue formal notice to the respondents as the applicant is itself seeking a direction from the court to direct the respondents to decide the legal notice of the applicant.

4. Considering the above submissions, we dispose of this Original Application at this stage by directing the competent authority amongst the respondents to consider and decide the representations along with the latest legal notice dated 06.06.2016 of the applicant by passing a speaking and reasoned order. Let this exercise be carried out by the respondents within

a period of four months from the date of receipt of a copy of this order.

5. Needless to say that we have not expressed any opinion on the merits of the case.

6. No order as to costs.



(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(SANJEEV KUMAR KAUSHIK)  
JUDICIAL MEMBER

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